

(VB)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

D.A.No.991/87

New Delhi, This the 04th Day of August 1994

Hon'ble Shri P.T.Thiruvenagadam, Member(A)

Shri J N Sharma
Retia Bazar
Town & Post Office Raya
District Mathura - 281 204.
U.P.

..Applicant

By Shri M K Gupta, Proxy counsel for
Shri Arvind Gupta

Versus

1. Union of India Through
Secretary
Railway Board
Railway Bhavan
New Delhi 110 001.
2. The General Manager through
Financial Adviser and
Chief Accounts Officer
Central Railway Headquarters Office
Boribunder,
Bombay V.T.
3. Divisional Rail Manager
Central Railway
Jhansi(U P)

...Respondents

By Shri H K Gangwani, Advocate

O R D E R (Oral)

Hon'ble Shri P.T.Thiruvenagadam, Member(A)

1. The respondents have filed an affidavit on 10.2.94 bringing out an amount of Rs.19,810/- has been paid as balance commuted value due to re-fixation of pension after deducting the over payments on pension at the rate of Rs.137/- per month from 1.10.86 to the pensioner. It has also been mentioned in the affidavit that this amount having been made to the applicant no other payment is left to be paid to the applicant.
2. The Proxy Counsel for the learned counsel for the applicant accepts that balance of amount Rs.19,810 has since been paid and he is now ..2/-

(Lily)

limiting the prayer only to the interest on the delayed payment, as per instructions. No other relief is pressed.

3. The exact date when the balance in commuted amount should have been paid could not be brought out by either side. This date would depend upon necessary formalities with regard to pay re-fixation, filling up of any forms if required and any other requirements as per law. The respondents are directed to fix the earliest date on which the balance of the commuted amount could have been paid to him and allow an interest of 12% from this date to 25-1-1994 when the amount was finally paid. The interest would be calculated on the final amount namely Rs.19,810/- only. At this stage, the learned counsel for the respondents mentioned that the amount of Rs.19,810/- includes certain amount of interest. If this be so, the applicant should be paid the balance due as per above orders. In any case, the applicant should also be advised separately of the details with regard to the payment to be made in pursuance to these orders. Action with regard to the above should be taken within three months of the receipt of the order by the respondents. With the above directions, the O.A. is disposed of. No costs.

P.T. Thiruvenkadam

(P.T. THIRUVENKADAM)
Member (A).

LCP